

CENTRAL INFORMATION COMMISSION
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Decision No. CIC/SG/A/2010/000184/7127
Appeal No. CIC/SG/A/2010/000184

Relevant Facts emerging from the Appeal:

Appellant : Mr. Jagat Singh Nagar
186, Vill. Mandawali Fazalpur,
Delhi – 110092

Respondent : Mr. Vinay Kumar
Public Information Officer & ADM (HQ)
Govt. of NCT of Delhi
5, Shamnath Marg,
Delhi - 110054

RTI application filed on : 08/07/2009
PIO replied : 07/08/2009
First appeal filed on : 17/08/2009
First Appellate Authority order : Not mentioned
Second Appeal received on : 13/01/2010
Date of Notice of Hearing : 09/02/2010
Hearing Held On : 12/03/2010

Sl.	Information Sought	PIO's Reply
1.	Certified copy of 'Intkal no.' Mandawali village Khasra no. 488(2-14) Khasra no. 1325/132(9-00).	'Intkal no.' and date should be given in order to get certificate. Applicant can also obtain this by CA-I form.
2.	I have submitted 20 CAI forms but you refused to supply the information and said that only on mutation can be obtained on one form. Kindly give this information so that I can drag you to the court.	Whatever information you want can be obtained by CAI form.
2.a.	I applied three CAI form but Mr. Tyagi refused to give by saying that we will give this to you in the first appeal. Why you are harassing me.	Applicant himself applied CAI form and then withdrawn. Copy enclosed.
3.	Why information of Payment of my ancestral (forefathers) not shown/given to me. Kindly see the file no. RTI/REV/30/5/08.	Appellant can inspect the payment file and payment certificate can obtain form LAC(East) Distt.
4.	Where is the U/s 18 Reference of Land for payment file of my village? Had you misplaced?	Appellant can inspect the reference file list.
5.	Copy of 1695 is missing. Why is it missing?	Appellant had already obtained the copy. He can obtain the same in future.
5.a.	There is over writing in the Award of 1903-04. Kindly give comment.	This not related to any record. You can inspect the records.
6.	When I inspected I found that some	The Applicant can inspect the papers he had

papers in the file are yet to come. Why Some papers of Award NO. 2179 is not attached in the file.	submitted in the record room.
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First Appeal:

Incomplete information provided by the PIO.

Order of the FAA:

Not mentioned.

Ground of the Second Appeal:

Incomplete information was provided.

Relevant Facts emerging during Hearing:

The following were present:

Appellant: Mr. Jagat Singh Nagar;

Respondent: Mr. Rajiv Kumar, SDM(HQ) representing Mr. Vinay Kumar PIO & ADM(HQ);
Mr. Bansh Raj, PIO & ADM (EAST);

The Appellant has been filing a very large number of RTI Applications because he contends that some names have been fraudulently entered in the land records somewhere in the 1960s or 1970s. He has been given numerous inspections of the records and provided hundreds of pages of photocopies. He complains that some of the pages have not been provided with the rubber stamps attesting the photocopies. The Appellant has been asked whether he would like to inspect any further records. He states he does not want any further inspection of records and states he would be satisfied if the photocopies provided to him are dully attested.

Decision:

The Appeal is disposed.

The Appellant will take the photocopies to the office of the PIO on 30 March 2010 at 04.00PM and PIO will dully attest photocopies. The PIO is also directed to facilitate an inspection of the payment file at the same time. The PIO will provide photocopies of any records dully stamped free of cost upto 200 pages.

This decision is announced in open chamber.

Notice of this decision be given free of cost to the parties.

Any information in compliance with this Order will be provided free of cost as per Section 7(6) of RTI Act.

Shailesh Gandhi
Information Commissioner
12 March 2010

(In any correspondence on this decision, mention the complete decision number.)_(OR)